V/e

Commercial Complex(BDA) Indiranagar Cangalore - 560 038

Dated : 27 FEB 1989

APPLICATION NO (\$)	1820/88(F), 6, 28 & 29 & 146	/89(F)
W.P. NO (S)		

Applicant (s)

Respondent (s)

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Shri C. Ramanand & 4 Ora To

The Senior Divisional Operating Supdt, Southern Reilway, Mysors & 2 Ors

- 1. Shri C. Ramanand No. 183 'A', Railway Quarters Arasikera — 573 183 Hassan District
- 2. Shri K.T. Ashok
 Assistant Station Master
 Karjagi Railway Station
 Dharwad District
- 3. Shri R. Sivapatham
 Leave Reserve Station Master
 Habangetta Railway Station
 Doddenhalli P.O.
 Arsikere Taluk
 Hassan District
- 4. Shri T. Dhermarajan
 Station Master
 Mavinkere Reilway Station
 Southern Reilway
 Mysore Division
 Mavinkere
- 5. Shri Chandrasekhara Murthy
 Assistant Station Master
 Nanjangud Town Reilway Station 571 301
 Southern Reilway
 Mysore Division
 Mysore District

- 6. Shri S.K. Srinivasan Advocate No. 10, 7th Temple Road 15th Cross, Malleswaram Bangalore - 560 003
- 7. The Senior Divisional Operating Superintendent Southern Railway Mysore Division Mysors
- 8. The Divisional Reilway Menager Southern Reilway Mysore Division Mysore
- 9. The Chief Operating Superintendent Southern Reilwey Perk Town Medras - 600 883
- 10. Shri K.V. Lakshmenachar Railway Advocate No. 4, 5th Block Briend Square Police Quarters Mysore Road Bangslore ~ 560 002

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

DEPUTY REGISTRAR (JUDICIAL)

Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH'S BANGALORE.

DATED THIS THE TWENTITH DAY OF FEBRUARY 1989

Present: Hentble Justice K.S.Puttaswamy .. Vice Chairman

Mon*ble Shri L.H.A.Rege

.. Member(A)

APPLICATION NOS.1820/88(F). 6/89(F) 28 & 29/89 & 146/89(F)

- 1. C.Ramanand, No.183'A', Railway Quarter, Arasikere 573 103.
- 2.T. Dhermerajen. Station Master, Mavinkere Railway Station, Mysere Division, Southern Rly. Mavinkere.
- 3. Chendrasekhara Murthy, Asst. Station Master, Southern Railway, Menjangud Town Railway Station, Pin: 571301.
- 4. K.T.Ashok, Asst. Station Master, Karjagi Railway Station, Charwar Dist.
- 5. A.Sivapatham. Leave Reserve Station Master. Hebanghatta Railway station, Doddenahalli P.C. Areikere.

Applicants

(Shri S.K.Srinivasan .. Advecate)

- 1. Sr. Divisional Operating Supdt., Mysere Division, Seuthern Rly, Mysere.
- 2. The Divisional Rly, Manager, Southern Rly, Mysore Division, Mysore.
- 3. The chief Operating Supdt. Southern Rly, Madres 600 803.

. Respondents

(Shri Makakaheanechat.Advecate)

This application has come up today before this Tribunal For Orders. Hon'ble Vice Chairman made the following:

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As the questions of law that arise for determination in these cases are common, we propose to dispose of them by a common order.

- 2. All the -- 'icants are working as Assistant Station Masters (ASMs) in one or the other Railway Station of Mysere Division of Southern Railway Zone. In separate disciplinary proceedings instituted against each of them under the Railway Servants (Discipline and Appeal) Rules, 1968 (rules) for the misdemeanour etailed against them, the Disciplinary Authority (DA) in each case imposed different penalties on each of them. Against the respective erdersef the DA made against them, the applicants filed appeals under Rule 18 of the rules before the Divisional Railway Manager, Mysere Division. Southern Railway, Mysore (Appellate Authority - AA), challenging them on a large number of grounds. On different dates the AA had dismissed their appeals by separate but identical orders which have been communicated to them by the DA. Applicant in A.No.1820/88 also filed a reversion petition before the Chief Operating Superintendent, Southern Railway, Madras and Esvisional Authority(RA) who by order made on 30.5.1988 (Annexure A 6 to A.No. 1820/88), had rejected the same, however, reducing the punishment. In other cases the applicants have not availed of that remedy. The applicants have challenged the respective erders made against them by the RA. AA and the DA.
- 3. In justification of the orders made, the respondents have filed their separate but identical replies and have produced their records.

- Shri S.K.Srinivasan, learned counsel for the applicants contends that the orders made by the AA in the appeals filed before him by his clients were not speaking orders and are illegal. In support of his contention, Shri Srinivasan strongly relies on the ruling of the Supreme Court in RAM CHANDER V. UNION OF INDIA AIR 1986 SC 1173.
- Shri K.V.Lakshmanachar, learned counsel for the respondents sought to support the impugned orders.
- In all these casesthe very same AA had made his orders.
- The order made by the AA in the case of the applicant in A.No.1820/88 reads thus:-

*I have gone through appeal and find no reason to change punishment".

In all other cases, the AA had made this very order.

- Rule 22(2) of the Rules corresponding to Rule 27(2) of the CCS(CCA) Rules, directs the AA to examine an appeal with due regard to the three factors enumerated therein.
- In Ram chander's case arising under the rules, the Supreme Court examining the scope and ambit of Rule 22(2)of the Rules and had ruled that the AA was bound to make a speaking order in conformity with that Rule. Without any doubt the orders made by the AA in all these cases suffer from every one of the infirmities pointed out by the Supreme Court in Ram Chender's case. On the principles enunciated in Rem chander's case, the orders made by the AA as also the RA in A.No. 1820/88 are liable to be interfered with by us.
- When we find that the AA had not discharged the duties असेव जयते enjoined on him by law, we must necessarily set aside his orders and the order of the RA in A.No.1820/88 and remit the cases to the AA for disposel encu without examining the validity of the orders of the DA. Before the AA decides the appeals afresh we cannot accede to the

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extraordinary prayer of Shri Srinivasan to the effect that the erders made by the DA be also annulled.

- 11. Shri Srinivaean lastly contends that the AA had deliberately passed nonspeaking orderswith a view to harass his client and, therefore, we should award costs in all these cases.
- 12. Shri Lakshmanachar contends that it is presumptuous in the part of counsel for the applicant, to allege that the AA had done so intently and that in any event that officer who passed these orders had since been transferred and therefore urged that we should not award costs.
- appeals before him. But notwithstanding the same, we are of the view that what is stated by Shri Lakshmanachar is correct. If that is so thenwe find no justification to sward costs to the applicants.
- 14. In the light of our above discussion we make the following orders and directions.
 - i) We quesh the orders of the MA and the AA in all these cases.
 - Manager, Mysore, to restore each of the appeals filed by the applicants before him to their original files and redetermine them in accordance with law and the observation made by Supreme Court in Rem chander's case, with all such expedition as is possible in the circumstances of the cases and in any eventwithin three months from the date of receipt of this order.

15. Applications are disposed or in the above terms.

But in the circumstances or the cases, we direct the parties to bear their own costs.

Sdl-VICE CHAIRMAN 0/2/1957 MEMBER (A) 120-21989

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DEPUTY REGISTRAR (JDL)

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

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